

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:195
ANSWERED ON:18.12.2013
RISE IN CORRUPTION CASES
Chauhan Shri Sanjay Singh

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether instances of alleged corruption by the officials of the Government are on the rise in the country;
- (b) if so, the details thereof including the number of such cases reported during each of the last three years and the current year and the action taken against the corrupt officials;
- (c) whether the Government has taken any steps to ensure timely investigation/ better conviction rate in such cases;
- (d) if so, the details thereof; and
- (e) the details of the other steps taken/ proposed to be taken by the Government to effectively combat corruption and improve functioning of the Government in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING AND IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 195 FOR 18.12.2013

(a) to (e): According to information provided by CBI, 650, 600, 703 and 583 cases of corruption under Prevention of Corruption Act, 1988, were registered in the years 2010, 2011, 2012 and 2013 (upto 30.11.2013) respectively. There is no definite trend discernible in the data.

Investigation and registration of cases under the Prevention of Corruption Act are being done by the CBI at the Central level and by respective State Police, State Anti-Corruption Bureaus, etc. at the level of the State Governments. In order to ensure timely investigation and better conviction rate, in so far as CBI is concerned, Government has taken various measures for improving the functioning of the CBI which, inter alia, includes modernization of CBI, improvement in training, infrastructure, improving conditions of work and employment of staff, rigorous monitoring of investigation by CBI & CVC, etc. The conviction rate of CBI during 2010, 2011, 2012 and 2013 (upto 31.10.2013) is 71.90%, 64.7%, 67% and 72.73% respectively. To further improve the conviction rate, the Government has created additional posts by Public Prosecutors, training of Public Prosecutors, modernization of CFSL, etc.

Other steps taken in the recent past to effectively combat corruption include:-

- (i) Enactment of Right to Information Act, 2005;
 - (ii) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
 - (iii) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
 - (iv) Introduction of e-Governance and simplification of procedures and systems;
 - (v) Issue of Citizen Charters;
 - (vi) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;
 - (vii) Placing of details of immovable property returns of All Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
 - (viii) Setting up of additional Special Courts exclusively for trial of CBI cases in different states
- Besides this, the Government has also introduced a number of legislations in the Parliament in the recent past for effectively tackling

corruption. Some of them are-

- (i) The Lokpal & Lokayuktas Bill, 2011;
- (ii) The Whistle-blowers Protection Bill, 2011;
- (iii) The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011;
- (iv) The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of the Grievances Bill, 2011;
- (v) The Public Procurement Bill, 2012;
- (vi) The Prevention of Corruption (Amendment) Bill, 2013;